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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

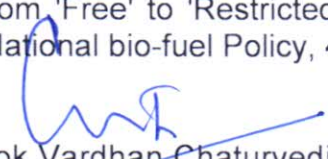
Notification No. 27/2015-2020
New Delhi, Dated: 21 August, 2018

Subject: Amendment in import policy of biofuels.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of biofuels under Chapter 22, 27 and 38 of ITC (HS), 2017, Schedule – I (Import Policy).

Exim Code	Item Description	Present Policy	Policy Conditions	Proposed Policy	Proposed Policy Conditions
2207 20 00	Ethyl alcohol and other spirits, denatured, of any strength.	Free	-	Restricted	Import is allowed only for non-fuel purposes subject to Actual User condition.
2710 20 00	Petroleum oils and oils obtained from bituminous minerals (other than crude) and preparations not elsewhere specified or included, containing by weight 70% or more of petroleum oils or of oils obtained from bituminous minerals, these oils being the basic constituents of the preparations, containing biodiesel, other than waste oils.	Free	-	Restricted	Import is allowed only for non-fuel purposes subject to Actual User condition.
3826 00 00	Biodiesel and mixtures thereof, not containing or containing less than 70 % by weight of petroleum oils and oils obtained from bituminous minerals.	Free	-	Restricted	Import is allowed only for non-fuel purposes subject to Actual User condition.

Effect of the Notification: Import Policy of bio-fuels revised from 'Free' to 'Restricted' and allowed for non-fuel purpose on Actual user basis as per the National bio-fuel Policy, 4 June 2018.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India